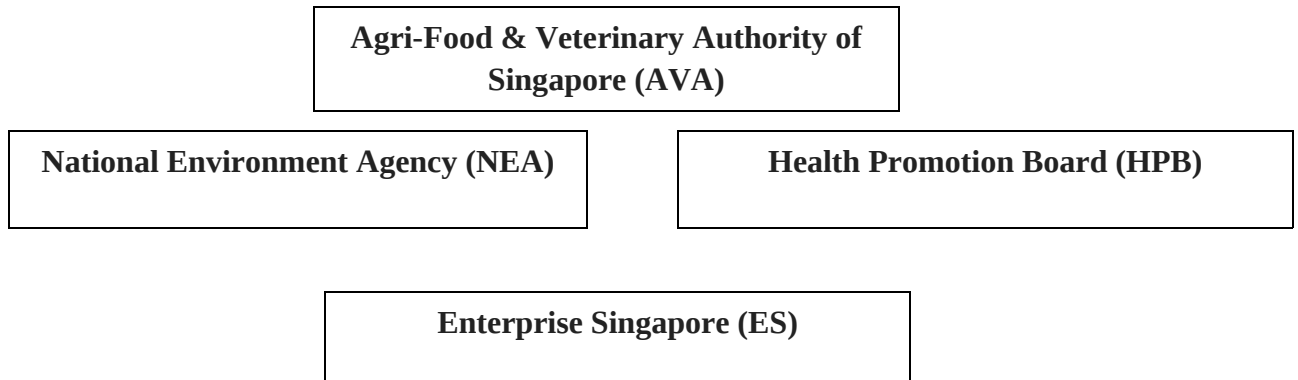


FOOD REGULATORY SYSTEM



1. AVA:

- i. The AVA function is to ensure resilient supply of safe food, healthy animals & plants for Singapore.
- ii. Its jurisdiction covers safety of all foods which is locally manufactured, imported, exported and up to the point of retail.
- iii. The role is extended to the primary production too.
- iv. It issues Licenses & Import permit to the food business operators & conduct inspections and Audits of the premises too.

2. NEA:

- i. A leading public organization is responsible for improving and sustaining a clean and green environment in Singapore.
- ii. Regulates the food retail industry in Singapore to ensure that food sold at retail outlets is prepared hygienically and thus safe for consumption.
- iii. Licenses all food retail businesses and conducts regular checks on food establishment.
- iv. The **Hawker Centres Division (HCD)** of NEA plays a lead role in managing and enhancing hawker centres so that they continue to be places where people from all walks of life can enjoy affordable food in a clean and hygienic environment.

3. HPB:

- i. A government organization committed to promoting healthy living in Singapore and was established in 2001.
- ii. It empowers Singapore public to embrace life fully through wide range of health promotion and disease prevention programmes.

4. ES:

- i. A Statutory body under Ministry of Trade & Industry of the Singapore Govt.
- ii. Facilitates the overseas growth of Singapore based companies and promotes international trade.
- iii. It is the national standards and accreditation body.